

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 30th August, 2011 is published together with Statement of Objects and Reasons for general information:—

**L. A. BILL No. 18 OF 2011**

***A Bill further to amend the Tamil Nadu District Municipalities Act, 1920.***

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-second Year of the Republic of India as follows:—

Short title and commencement.

**1.** (1) This Act may be called the Tamil Nadu District Municipalities (Amendment) Act, 2011.

(2) It shall come into force at once.

Amendment of section 7.

**2.** In section 7 of the Tamil Nadu District Municipalities Act, 1920, in the first proviso to sub-section (1), for the word “twenty”, the word “fifteen” shall be substituted. Tamil Nadu Act V of 1920.

**STATEMENT OF OBJECTS AND REASONS**

According to the first proviso to sub-section (1) of Section 7 of the Tamil Nadu District Municipalities Act, 1920 (Tamil Nadu Act V of 1920), the number of councillors to a Municipal council notified by the Government under the said section 7 shall not be less than twenty. But, in some of the recently reclassified Third Grade Municipalities and Town Panchayats as Municipalities, the number of councillors are less than twenty. Since it would not be possible to increase the number of councillors to the minimum as specified in the above provision in respect of such municipalities before the ordinary elections to the Local Bodies scheduled during September 2011 in the absence of accurate census figures on population for delimitation of wards and reservations of seats in the election to the wards, it has been decided to fix the minimum number of councillors specified in the above proviso to sub-section (1) of the said section 7 as fifteen. Accordingly, the Government have decided to amend the said section 7 of the said Tamil Nadu Act V of 1920 suitably for the purpose.

2. The Bill seeks to give effect to the above decision.

**K.P. MUNUSAMY,**  
*Minister for Municipal Administration  
and Rural Development.*

**A.M.P. JAMALUDEEN,**  
*Secretary.*